

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE, CHITTOOR.

Present: - A.V.RAVINDRA BABU,
Principal District Judge,
Chittoor.

Dis.No.1667/Estt./A1/2021.

Dated: - 09.03.2021.

Sub: **PUBLIC SERVICES** - Andhra Pradesh Judicial Ministerial Services - Certain transfers of staff members and cancellation of deputations - **Orders - Issued.**

Ref: 1. Proceedings of the Prl. District Court, Chittoor, in Dis.No.1154 dated 17.02.2021.
2. This Court's Office Note and orders passed there-on dated 09.03.2021.

In partial modification of the proceedings of the Principal District Court, Chittoor vide reference 1st cited above and in pursuance of this Courts' office-note vide reference 2nd above, the undersigned is pleased to pass the following:-

ORDER: -

1. Sri.K.Masthan Valli, Record Assistant, Prl. Senior Civil Judge's Court, Tirupati, who is on deputation in Prl. District Court, Chittoor, is transferred and posted to act as Record Assistant in Prl. District Court, Chittoor, consequent upon the promotion of Reeta.N, Record Assistant as Junior Assistant.

The deputation of the individual to work in Prl. District Court, Chittoor, is hereby cancelled.

2. Sri.M.Jaradi Issac, Record Assistant, Excise Court, Chittoor, who is now working on deputation in Prl. Senior Civil Judge's Court, Tirupati, is transferred and posted to act as Record Assistant in II Addl. Junior Civil Judge's Court, Tirupati, consequent upon the promotion of Sri.Ananda Kumar.P, Record Assistant, as Junior Assistant.

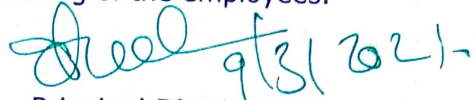
The deputation of the individual to work in Prl. Senior Civil Judge's Court, Tirupati, is hereby cancelled.

Note:

1. The concerned Officers' are requested to relieve the individuals **on or before 22.03.2021** and report compliance.
2. The individuals are not entitled to joining time and TTA.
3. The date of relieving and joining of the individuals shall be intimated to District Court, Chittoor.

Note:- All the above staff-members, who are under orders of transfer are hereby directed to hand-over a detailed charge-list of their respective seats in the Courts in which they are working to the substitutes/in-charge, who shall be named by the concerned Presiding Officer by virtue of an office-order and the Presiding Officer shall ensure that the relieved staff-members shall hand-over the detailed charge-list to the substitutes/in-charge with the initials of the concerned Superintendents and the said copy of the

charge-list shall be forwarded to the Principal District Court, Chittoor, within one week from the date of relieving of the employees.



Principal District Judge,
Chittoor.

To

The Individuals through concerned Officers.

Copies to

1. The Prl. Senior Civil Judge, Tirupati.
2. The II Addl. Junior Civil Judge, Tirupati.
3. The Judl. Magistrate of I Class for Excise Cases, Chittoor.
4. The Administrative Officer, Prl. District Court, Chittoor, to serve the copies to the staff-members working in Prl. District Court, Chittoor, after obtaining the orders from the Prl. District Judge, Chittoor.
5. The Superintendents, Accounts, and Records in Prl. District Court, Chittoor.
6. The System Officer, District Court, Chittoor with a direction to place the order in District Court's website and the down loaded copy of order is valid for the purpose of joining and relieving of the individuals.